

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 572 of 1999.

Wednesday this the 26th day of May 1999.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

P. Mohammed,  
S/o Attakkoya,  
Lecturer in English,  
Jawaharlal Nehru College,  
Kadamat, residing at  
Puthiyapura, Kadamat.

.. Applicant.

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The Administrator, Union  
Territory of Lakshadweep, Kavarathi.

2. The Director of Education, Union  
Territory of Lakshadweep,  
Kavarathi.

.. Respondents

(By Advocate Shri P.R. Ramachandra Menon, ACGSC)

The application having been heard on 26th May 1999,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who is working  
as a Lecturer in English in Jawaharlal Nehru College,  
Kadamat is that the second respondent is not paying  
any attention to the representation made by him on 3.4.99  
to consider his regularisation to the post he has been  
holding for a long time (without being regularised.) Under  
these circumstances, the applicant has filed this application  
for a declaration that he is entitled to be regularised  
as Lecturer from two years after the appointment on 13.8.93.

2. When the application came up for hearing the counsel  
on either side agreed that the application may be disposed of  
directing the second respondent to dispose of the Annexure  
A-1 representation within a short time.

3. In the light of the submission of the learned counsel on either side the application is disposed of directing the second respondent to consider the representation of the applicant (Annexure A1) and to give him an appropriate reply within one month from the date of receipt of a copy of this order, keeping in view the vacancy position, rules and instructions on the subject. No order as to costs.

Dated the 26th May 1999.



A.V. HARIDASAN  
VICE CHAIRMAN

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List of Annexures referred to in the order:

1. Annexure A-1, true copy of the representation dated 3.4.99 submitted by the applicant to the 2nd respondent.